

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
New IA 2996 /2020
in
IB-1683(ND)/2018

IN THE MATTER OF:

M/s. Crayaon Software Experts India Pvt. Ltd.

....**OPERATIONAL CREDITOR**

Vs.

M/s. Vas Data Services Pvt. Ltd.

....**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 24.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Santosh Kumar Advocate

For the Respondent/CD :

For the Intervener/RP : Mr. Pankaj Jain, Counsel for R.P.

ORDER

IA-2996/2020 filed in IB-1683/ND/2018 :

The Resolution Professional along with the Counsel is present. The Counsel for the RP submitted that COC on 6th August, 2020 had approved the Resolution Plan and due to lockdown period, some of the time could not be utilized for making progress in the CIR process and prayed for extension up to 15th September, 2020.

The grounds mentioned in the application are plausible and the fact that the COC has already approved the Resolution Plan very recently, for which, the Application is to be filed and arguments are to be made before the Adjudicating Authority.

In these extraordinary circumstances, a period of CIR Process is extended till 15th September, 2020 with the direction to the RP to file an appropriate application along with the Resolution Plan before the Adjudicating Authority for consideration.

With the above directions, this Application is allowed.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
New IA/2615/2020
in
IB-1683(ND)/2018

IN THE MATTER OF:

M/s. Crayaon Software Experts India Pvt. Ltd.
Vs.
M/s. Vas Data Services Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Santosh Kumar Advocate
For the Respondent/CD :
For the Intervener/RP : Mr. Pankaj Jain, Counsel for R.P.

ORDER

IA-2615/2020 filed in IB-1683/ND/2018 :-

Counsel for the Applicant is present. The Resolution Professional along with Counsel is present. The RP is directed to file reply within 10 days with an advance copy to the other side. The applicant will file rejoinder, if any, thereafter.

List on 18.9.2020.

S-d-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
New IA/2487 /2020
in
IB-1683(ND)/2018

IN THE MATTER OF:

M/s. Crayaon Software Experts India Pvt. Ltd.
Vs.
M/s. Vas Data Services Pvt. Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 24.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Anant Malik Advocate
For the Respondent/CD :
For the Intervener/RP : Mr. Pankaj Jain Advocate for R.P.

ORDER

IA-2487/2020 filed in IB-1683/ND/2018 :-

Counsel for the suspended board of director is present. The Resolution Professional is present. The RP is directed to file an affidavit to the effect that the provisions of the IBC and the Regulations have been complied with during the proceedings of the COC and sufficient opportunity has been provided to the suspended board of directors with regard to the Resolution Plan which has been approved by the COC. The copies of the Minutes of Meeting and other relevant records shall be placed on record along with an affidavit. The affidavit shall be filed within 10 days with an advance copy to the Counsel for the Applicant.

List on 18.9.2020.

-Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)